

CP NO. 97(ND)/2015
RT No.07/2016

M/s Plezer Investments Pvt. Ltd. & Ors.

...Petitioners

Versus.

M/s Mukesh Udyog Ltd. & Ors.

...Respondents

Present: Mr. Sunil Salotra, Advocate for petitioners.
Mr. Tejinder Singh, Advocate for respondent No.1.

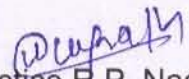
Mr. Sunil Salotra, Advocate has filed Power of Attorney for M/s Atul Sharma and Associates for petitioners. Seeks time to file no objection from the previous counsel and it is stated that email had been sent to the learned counsel from Delhi and the response is still awaited. Mr. Tejinder Singh has filed Memo of appearance for respondent No.1. Learned counsel for respondent seeks time to file the Power of Attorney. Let the needful be done at least three days before the next date.

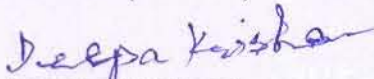
As per the office report respondents No.2 to 5 and 8 have also been served as per office report based on track report of Speed Posts and they are thus declared duly served. There is no representation from these respondents and therefore they are proceeding against ex Parte. For respondents No.6 and 7 the report is that address is not complete. Learned counsel for petitioners is directed to furnish the latest/correct addresses of respondents No.6 and 7 within four days in the registry and also send notices to respondents No.6 and 7 by Speed Posts and file affidavit along with the acknowledgement of the Post Office four days before the next date.

Deepa

Deepa Krishan

Post the matter for service of rest of the respondents for 06.10.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 15, 2016

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